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The BRICS Labour & Employment Ministers' Meet in China

As notified **Press Trust of India**, New Delhi on 24th July, 2017. Indian delegation led by Shri Bandaru Dattatreya, the Minister of State (Independent Charge) for Labour & Employment participated in the BRICS Labour & Employment Ministers' Meet, held on 26-27th, July, 2017 at Chongqing, China. China is the chair for the BRICS Labour & Employment Ministers' Meet for the year 2017. The delegation included M Sathiyavathy, Secretary(Labour and Employment), Manish Gupta, Joint Secretary, Anuja Bapat, Director and Prof Sasikumar, Sr. Fellow, VVGNLI.

The meeting concluded with the adoption of the BRICS Labour and Employment Ministerial Declaration by the BRICS Labour and Employment Ministers on 27th July 2017 in Chongqing, China. The Declaration covered a variety of areas that are of critical importance to all BRICS countries including India and called upon strengthening collaboration and cooperation on these through appropriate institutionalisation . These areas consisted of : "Governance in the Future of Work", "Skills for development in BRICS", "Universal and sustainable social security systems", "BRICS Network of Labour Research Institutions", "BRICS Social Security Cooperation Framework" and "BRICS entrepreneurship research".

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Thirty Eight Outdated Labour Laws to be Amalgamated Into Four Codes

It was notified by **Press Trust of India**, New Delhi on 24th July, 2017 and this information was given by Shri Bandaru Dattatreya the Minister of State (IC) for Labour and Employment, in a written reply to a question in Lok Sabha

The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. The draft codes are at pre-legislative consultation process. These legislative initiatives will improve the wage security, job security and social security

WORLD PRACTICE

Asia Europe USA UK Middle East Africa

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In this issue:

- **The BRICS Labour & Employment Ministers' Meet in China**
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